

Bill No. 128 of 2021

THE CONSTITUTION (AMENDMENT) BILL, 2021

By

SHRI JAGDAMBIKA PAL, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

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| 5 | <p>1. (1) This Act may be called the Constitution (Amendment) Act, 2021.</p> <p>(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.</p> | <p>Short title and commencement.</p> |
| 10 | <p>2. In the Seventh Schedule to the Constitution—</p> <p>(a) In List II—State List, in entry 33, the word “sports” shall be omitted;</p> <p>(b) In List III—Concurrent List, after entry 47, the following entry shall be inserted, namely:—</p> <p>“48. Sports.”.</p> | <p>Amendment of the Seventh Schedule.</p> |

STATEMENT OF OBJECTS AND REASONS

Sports has become a multi-faceted activity not just in India, but around the world. Even though sporting activities continue to provide entertainment for masses, the sports industry has developed into a professional stream separate from other art forms and sources of entertainment. Today, there are various complex issues of international and national importance which converge on the subject matter of Sports. This warrants a shift of the entry relating to sports from the State List to Concurrent List of the Seventh Schedule. This would further enable the Central Government to legislate on matter of international and national importance relating to sports in co-ordination and co-operation with State Governments.

The Bill, therefore, seeks to amend the Seventh Schedule to the Constitution with a view to omit the word 'sports' from entry 33 of List II—State List and insert a new entry relating to 'sports' in List III—Concurrent List so that Central Government can also play its due role in the field of sports.

Hence this Bill.

NEW DELHI;
February 22, 2021.

JAGDAMBIKA PAL

ANNEXURE

[EXTRACTS FROM THE CONSTITUTION OF INDIA]

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LIST II—STATE LIST

33. Theatres and dramatic performances; cinemas subject to the provisions of entry 60 of List I; sports, entertainments and amusements.

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LIST III—CONCURRENT LIST

47. Fees in respect of any of the matters in this List, but not including fees taken in any court.

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(Shri Jagdambika Pal, M.P.)